

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-950(PB)/2020

IN THE MATTER OF:

State Bank of India

Vs

Farah Khan

...

Applicant/Petitioner

...

Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 06.01.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent

For the RP

: Mr. Sh. Hasmat Nabi and Puneet Pankaj, Advts.

; Mr. Abhishek Anand, Mr. Kunal Godhwani, Advts.

ORDER

It is an application moved by the Resolution Professional on the creditor behalf for appointment of Mr. Anil Kohli [IBBI/IPA-001/IP-P00112/2017-18/10219], because in the earlier order appointment of the Resolution Professional is missed out. Elaborate order has already been passed under section 95 of the Code.

Upon having found that this RP is continuing on the rolls of IBBI as on date, we hereby direct that RP shall submit his report within 10 days of his appointment as stated u/s 99 of the Code. Accordingly, this (IB)-950(PB)/2020 is hereby **allowed**.

S/d-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

S/d-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)